

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the

G.S.R. 670(E). – In exercise of the powers conferred by clause (g) of sub-section (2) of section 63 of the Competition Act, 2002 (12 of 2003) the Central Government hereby makes the following rules, namely: -

1. Short title and commencement. – (1) These rules may be called the Competition Commission of India (salary, allowances, other terms and conditions of service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Rules, 2024.

(2) They shall come into the force on the date of their publication in the Official Gazette.

2. Definitions. – (1) In these rules, unless the context otherwise requires, -

(a) “Act” means the Competition Act, 2002;

(b) “Commission” means the Competition Commission of India.

(c) “Secretary” means a person appointed as Secretary under sub-section (1) of section 17 of the Act;

(2) Words and expressions used herein and not defined but defined in the Act shall have the meanings as assigned to them in the Act.

3. Salary and allowances of the Secretary and officers and other employees of the Commission and the number of such officers and other employees. – The salary and allowances of the Secretary and officers and other-employees of the commission and the number of such officers and other employees and their method of recruitment shall be as specified in Schedule – I.

4. Conditions of service. – (1) The conditions of service of the Secretary, officers and other employees of the Commission in the matter of leave, joining time, joining time pay, age of superannuation, travelling allowance and leave travel concession shall be regulated in accordance

with such rules and regulations as are applicable to officers and employees of the Central Government belonging to corresponding category and scale of pay.

(2) The Secretary, officers and employees of the Commission shall be eligible for general pool accommodation till a separate office and residential complex for the Commission is constructed.

(3) The Secretary, officers and employees of the Commission including those on deputation, who are Government employees and have been allotted residential accommodation under General Pool shall be eligible to retain the facility of Government residential accommodation.

(4) The Secretary, officers and employees of the Commission not allotted accommodation shall be eligible for House Rent Allowance as admissible to officers and employees of the Central Government drawing similar pay scales.

(5) The Secretary, officers and employees of the Commission including those on deputation while in service with the Commission shall be entitled to medical facilities as specified in Schedule – II.

(6) (i) The Secretary, officers and employees of the Commission appointed on deputation, shall continue to be governed by Provident Fund Schemes as are applicable to them in their parent Ministry of Department or organisation.

(ii) The Commission shall recover contribution towards provident fund from such Secretary, officers and employees and remit the amount immediately to the lending Ministry or Department or organization.

(iii) Any loss of interest on account of late remittance shall be borne by the Commission.

(7) The Secretary, officers and employees of the Commission other than those on deputation shall be entitled Group Insurance as per the scheme to be formulated by the Commission in consultation with the Central Government:

Provided that in the case of the Secretary, officers and employees of the Commission appointed on deputation shall continue to be governed by the Group Insurance Schemes as are applicable to them in their parent Ministry or Department or organisation.

(8) (i) The Commission shall recover contribution towards the insurance schemes from such Secretary, officers and employees and remit the amount immediately to the lending Ministry or Department or organisation.

(ii) Any loss of interest on account of late remittance shall be borne by the Commission.

(9) The Secretary, officers and employees of the Commission who are not on deputation shall be governed by the new pension scheme.

(10) The Secretary, officers and employees of the Commission who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry of Department or organisation.

5. Appointment and Probation

11. Recruitment shall be made at entry level i.e., Assistant Director for Professional Stream & IT Stream, and Section Officer for Administrative Stream or at such level as may be specified by these rules.

Provided that, in special circumstances, where no suitable candidate is available in the Commission's service or the exigencies of work require, recruitment may also be made at a higher grade.

12. Mode of recruitment, educational and other qualifications, age limit, experience and other incidental matters related to recruitment and promotion in the Commission's service shall be as specified in Schedule I.

13. A competitive examination, including a written test and/or group discussion and interview, shall be conducted by the Commission or by an outside agency engaged by the Commission for the purpose of direct recruitment.

14. The Chairperson, CCI shall constitute Selection Committee(s) for direct recruitment, comprising of such number of members and outside expert(s) required for interviewing the candidates as per Schedule-I.

15. All initial appointments shall be made at the minimum pay of the grade keeping in view relevant rules and instructions of the Central Government issued from time to time.

6. Deputation

16. The period of deputation, including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of

Central Government etc., shall ordinarily not exceed three years . It may be extendable for another two years and maximum period of deputation shall not exceed five years.

17. However, keeping in view exigencies of work and exceptional service of an officer, the period of deputation may be extendable for a further period of two years, with the prior approval of the competent authority in the Administrative Ministry and maximum period of deputation in such case shall not exceed seven years.

18. The maximum age limit for appointment by deputation or short term contract shall not exceed fifty -six years in respect of deputation to the posts below the level of adviser and not exceed fifty -eight years in respect of deputation to the post at the level of Adviser and above in the Commission, as on the closing date of receipt of applications.

7. Deputation allowance.- The persons selected on deputation basis shall be given an option to either opt for the pay scale and other service benefits of the borrowing organization or to retain their own pay scales and get deputation allowance, as per the existing instructions of the Government of India on the subject.

8. Official visits abroad.- (1) Official visits abroad by Secretary, officers and other employees of the Commission shall be undertaken with the prior approval of the Chairperson of the Commission or any other Member or officer of the commission authorized by the Chairperson.

(2) Instruction issued by Ministry of External Affairs and Ministry of Finance as amended from time to time shall be applicable.

9. Residuary provision. - Matters relating to the terms and conditions of service of the Secretary, officers and employees of the Commission with respect to which no express provision has been made in these rules, shall be referred by the Commission to the Central Government for its decision.

10. Powers to relax.- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

Schedule – II

[See rule 4(5)]

MEDICAL FACILITIES

1 Outdoor Medical expenses- (i) Secretary, officers and employees shall be eligible to get medical reimbursement for self and declared members of family.

Explanation - For the purpose of this clause, the expression “family” has the same meaning as assigned to it in the Central Services (Medical Attendance) Rules, 1944.

- (ii) The reimbursement of outdoor medical expenses during the year shall be limited to the actual expenses or one month’s pay on 1st January of the Year (Basic pay + Dearness Allowance) whichever is less.
- (iii) The claim should be supported by Doctor’s prescription and original cash memos or bills for treatment by the Doctor and purchase of medicines and the release of increment or promotion during the year shall not affect the limit as on 1st January.
- (iv) For Secretary, officers and employees joining during the year, the annual entitlement shall be restricted on pro-rata basis.
- (v) The outdoor treatment shall be taken from the Authorised Medical Attendants from the panel to be maintained by the Commission.

2 Indoor treatment-

- (i) For the purpose of indoor treatment the Secretary, officers and employees of the Commission shall be entitled for medical treatment at hospitals authorized by the Commission in this behalf, and for this purpose cost of treatment including hospital accommodation, nursing home facility, etc shall be as per the provisions of the Central Services (Medical Attendants) Rules, 1944 as applicable to the Central Government employees drawing equivalent pay.
- (ii) The authorized hospitals for the purpose of clause (i) above shall be the same as are available to the Central Government employees regulated by Central Services (Medical Attendance) rule 1944.
- (iii) Treatment at authorised hospitals may be taken on the advice of the Authorised Medical Attendants except in emergency.

